

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

(32) C.P.(IB)-4575-(MB)/2018

CORAM:

SHRI M.K. SHRAWAT
MEMBER (J)

SHRI CHANDRA BHAN SINGH
Member (Technical)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **29.07.2019**

NAME OF THE PARTIES: IPH Ispat LLP
V/s
Piltech Infra Pvt. Ltd.

SECTION: 8 & 9 OF THE INSOLVENCY & BANKRUPTCY CODE.

ORDER

1. The Learned Representative for the Petitioner is present. None for Respondent.
2. These Two Petitions were listed for placing on record the Settlement Agreement, however, when called, none is present from the side of the Corporate debtor.
3. Since there was non-compliance of the directions, therefore, last chance to the Corporate debtor, otherwise, the Petition shall be decided on merits.
4. Notice to be served upon the Corporate debtor along with the Directors/Key Managerial Person to be present on the date of hearing. The Petitioner shall serve all these notices on the Respondents and place on record the affidavit of service along with tracking report. If deem fit, the Petitioner shall opt for substituted mode of service by advertisement in the Newspaper. Adjourned to **16.09.2019**.

Sd/-

**M.K. SHRAWAT
Member (Judicial)**

Sd/-

**SHRI CHANDRA BHAN SINGH
Member (Technical)**

29.07.2019
Aah